Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhawan  
New Delhi  

Notification No. 50 /2015-2020  
New Delhi, Dated: 10th January, 2022  

Subject: Amendment in Export Policy of Enoxaparin (formulation and API) and Intra-Venous Immunoglobulin (IVIG) (formulation and API) - regarding

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment in Chapter 29 and 30 of Schedule 2 of the ITCHS Export policy 2018 related to export of Enoxaparin and Intra-Venous Immunoglobulin (IVIG):

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AE</td>
<td>Ex2942, Ex3001, Ex3002</td>
<td>Enoxaparin (Formulation and API)</td>
<td>Free</td>
<td>Restricted</td>
</tr>
<tr>
<td>207 AF</td>
<td>Ex3002</td>
<td>Intra-Venous Immunoglobulin (IVIG) (Formulation and API)</td>
<td>Free</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

2. Effect of this Notification:

The export of Enoxaparin (Formulation and API) and Intra-Venous Immunoglobulin (IVIG) (Formulation and API) falling under the ITC (HS) Codes specified above or falling under any other HS Code has been put under restricted category, with immediate effect.

(Amit Yadav)  
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Ex-Officio Additional Secretary, Government of India  
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